

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision : 06.11.2017

Appeal No. 283 of 2017

Smt. Sudha Gupta
House No. 1360,
Sector-4,
Panchkula – 134112.

...Appellant

Versus

National Stock Exchange of India Limited
NSE, Exchange Plaza, C-1,
Block G, Bandra Kurla Complex,
Bandra (E),
Mumbai – 400051.

...Respondent

Mr. Gaayan Sethi, Advocate for the Appellant.

Mr. Rashid Boatwala, Advocate with Ms. Lipsa Unadkat and Mr. Rahul Jain, Advocates i/b MKA & Co. for the Respondent.

CORAM : Justice J.P. Devadhar, Presiding Officer
Jog Singh, Member
Dr. C.K.G. Nair, Member

Per : J.P. Devadhar (Oral)

1. After the matter was argued for some time, counsel for appellant seeks to withdraw the appeal with liberty to file fresh appeal.
2. Accordingly, the appeal is allowed to be withdrawn with liberty as prayed. Fresh appeal, if any, be filed within a period of 8 weeks from today. If the fresh appeal is filed within 8 weeks from today, the Court Fees paid on the present appeal is permitted to be adjusted against the Court Fees payable on the fresh Appeal.
3. Appeal is disposed of in the aforesaid terms with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Jog Singh
Member

Sd/-
Dr. C.K.G. Nair
Member

06.11.2017

Prepared and compared by:msb